BEFORE THE NATIONAL GREEN TRIBUNAL (PRINCIPAL BENCH) NEW DELHI

ORIGINAL APPLICATION NO. 745 OF 2023

IN THE MATTER OF:

Smt. Mamta Sharma ...Applicant

Versus

Gram Panchayat Arrana & Ors. ...Respondents

INDEX

S.NO.	PARTICULARS	PAGE
1.	Written Statement on behalf of Respondent No. 1 alongwith Affidavit	1-13
2.	**ANNEXURE- R/1** Copy of report dated 18.04.2022	14
3.	**ANNEXURE- R/2 (Colly)** Copy of all the relevant documents regarding resolution passed by LMC	15-20
4.	**ANNEXURE- R/3** Copy of letter dated 25.06.2022	21-23
5.	**ANNEXURE- R/4** Copy of letter dated 31.07.2022	22
6.	**ANNEXURE- R/5** Copy of letter/complaint dated 15.07.2022	23-27
7.	**ANNEXURE- R/6** Copy of report dated 20.08.2022	28-29
8.	**ANNEXURE- R/7 (Colly)** Copy of report 23.08.2022 alongwith photographs of the spot is attached	30-44

Delhi
Date: 19/03/24

RESPONDENT NO.1

Through

DEVESH KUMAR MALAN
Advocate
Chamber No. 225, Addl. Building,
D- Block, Supreme Court
New Delhi-110001
Mob. No. 9758321008
Email : lawintotollp@gmail.com

₹2
NCT OF DE... COURT FEE
DLCT134340582405L
13-FEB-2024

(1)

BEFORE THE NATIONAL GREEN TRIBUNAL (PRINCIPAL BENCH) NEW DELHI

ORIGINAL APPLICATION NO. 745 OF 2023

IN THE MATTER OF:

Smt. Mamta Sharma ...Applicant

Versus

Gram Panchayat Arrana & Ors. ...Respondents

WRITTEN STATEMENT ON BEHALF OF RESPONDENT NO. 1

Most Respectfully Showeth:-

PRELIMINARY OBJECTIONS & SUBMISSIONS

1. That the present OA filed by the Applicant is nothing but gross misuse of law. The Respondent No.1 has followed the due procedure of law and rules & regulations in respect to construction of a pond for sewage purpose. The present OA as framed and filed is vague, evasive and lack in material particulars, hence liable to be dismissed.

2. That the Applicant has not approached this Hon'ble Tribunal with clean hands and has suppressed the material and vital facts pertaining to the issue involved in the present matter, the allegations alleged and relief sought in the OA are totally misconceived, baseless, fake and manipulated and being unsustainable in the eyes of law and are liable to be rejected and the OA is liable to be dismissed.

(2)

3. That the present OA is superficially attractive but intrinsically hollow, in fact the Applicant has made false submissions, allegations and has filed manipulated facts to cause harm not only to the reputation of the Respondent No.1 but further cause damage to the district administration and the government. The present OA is nothing but an outcome of human greed and an attempt to abuse the judicial process for ulterior purposes against the Respondents.

4. That the present OA prima facie does not contain sufficient documents which can substantiate the alleged claim made by the Applicant, thus the present OA is liable to be dismissed in lack of sufficient evidence. The Applicant be put to strict proof for the same.

5. That the present OA is an outcome of afterthought and has been filed by the Applicant just to create pressure upon the Respondents to gain unlawful benefit from the Respondents and from the state machinery. This is a sheer attempt to misuse the law by the Applicant for her own convenience.

3

6. It is submitted that the land falls under Gata No. 38 measuring 0.230 hctr situated in revenue Village Arrana, Pargana & Tehsil Khair, District Aligarh (U.P.) belongs to reserved category land and it was reserved for Yellow Soil (Peeli Mitti) in revenue records of the village. This Land has been using for storage of waste water of 10-12 residential houses of the village since several decades. This arrangement was temporary and with the mutual understanding of the inhabitants. There has never been any objection from any one of the resident of the village because it was for betterment of the public and it was in the interest of the village.

7. That few years (3-4 years) ago, the Applicant purchased the agricultural land alongside and in front of the Gata No. 38 land. The Applicant with malafide intention started raising objection to this arrangement of sewage and stopped the drain connected to the Gata No. 38 because she wanted to grab this government land and started illegal encroachment over the said government land.

8. That in response to the Application of the Gram Pradhan-Arrana addressed to the DM Aligarh, the SDM Khair after

(4)

conducting a thorough investigation by Tehsildar- Khair into the matter submitted his report dated 18.04.2022. Said report revealed that "there is no problem of water logging currently in the village, Mamta Sharma has constructed her house on her land after purchasing the same. The land under Gata no. 38 which is reserved land for Pili Mitti has been using for storage of waste water of 10-12 houses since long. Flow of water is already towards the Gata No. 38 and if the flow of water is turned towards the Highway Road then it will be very difficult & costly and digging of a drain of 2-3 ft depth would be needed. There is no issue instantly". A copy of report dated 18.04.2022 is attached herewith as **Annexure-R/1. (Page No. 14..)**

9. It is submitted that the Land Management Committee (LMC) of the Village Panchayat passed a resolution/motion in its full corum of members for construction/digging of a pond admeasuring 0.115 hectare in the Land which falls under Gata No. 38 measuring 0.230 Hect which is reserved for Pili Mitti. It was passed that ½ part of the total land of Gata No. 38 shall be utilized for the proposed pond. The said proposal was also allowed by the SDM Khair and permission was given in this regard. All the relevant documents

(5)

regarding resolution passed by the LMC are attached herewith as **Annexure-R/2 (Colly) (Page 15.....to 20.....).**

10. It is submitted that the sitting Member of Parliament Shri Satish Gautam also took cognizance of this matter and wrote to SDM vide letter dated 25.06.2022 whereby requesting to remove the illegal encroachment from the land of Gata No.38 and construct the pond over there to avoid the water logging problem in the village. A copy of letter dated 25.06.2022 is attached herewith as **Annexure-R/3 (Page 21.).**

11. It is submitted that the sitting Member of Legislative Assembly and Revenue Minister of State Government of Uttar Pradesh Shri Anoop Valmiki also took cognizance of this matter and forwarded a letter to SDM Khair on 31.07.2022 whereby requesting to remove the illegal encroachment from the land of Gata No.38 and construct the pond over there to avoid the water logging problem in the village. A copy of letter dated 31.07.2022 is attached herewith as **Annexure-R/4 (Page 22.).**

(6)

12. That the Applicant wrote a complaint letter dated 15.07.2022 to DM-Aligarh against the Gram Pradhan of Arrana, in response to said complaint, DM Aligarh directed the DPRO Aligarh to conduct an inquiry into the matter. The DPRO Aligarh submitted its report dated 23.08.2022 into this matter whereby revealed that "to solve out the problem of water logging in the village, on the basis of LMC's proposal and with the permission of SDM Khair a pond has been constructed over the government land as the flow of water is naturally towards the said land. Said digging of pond has been carried out by Manrega labour. It was also submitted that right now there is no water logging in front of the house of Mamta Sharma". A copy of letter/complaint dated 15.07.2022 is attached herewith as **Annexure-R/5 Page** 23 **to** 27**),** A copy of report dated 20.08.2022 is attached herewith as **Annexure-R/6 (Page** 28 **to** 29**)** and A copy of report 23.08.2022 alongwith photographs of the spot is attached herewith as **Annexure-R/7 (Colly) (Page** 30 **to** 44**).**

13. It is submitted that the Applicant has made false allegations in the present OA. It is wrong that the people still use the Yellow soil for their houses from the said land. This a true

(7)

fact that the said land was utilizing for the storage of sewage of few houses of the village since several decades. There is no Kaccha House exists in the village and there is no use of Pili Mitti in recent time. The construction of pond has been carried out to avoid the problem of sewage in the village. There was no other solution of this problem and the decision of pond making in Gata No. 38 has been taken for the public benefit at large. That a large number of residents shall suffer, if their sewage is stopped from the said pond.

14. It is submitted that the house of the Applicant is situated 150 sq yards approx from the newly constructed pond. And, a filter channel has also been installed at the estuary of the drain where it falls in the pond. And, pond cleaning is carried out regularly. It is wrong that the said sewage water pond has been constructed touching the wall of the houses of inhabitants or in front of their houses. No wall of any house touches the pond.

15. It is submitted that proper tree plantation has been carried out at all the boundaries/ walls of pond by the government and all the drains are made of concrete (Pakki Naali). There is no Kacchi Nali in the village. Therefore, there is no

question of emission of Methane Hydrogen gas and mosquitoes due to the sewage lying in the pond. It is wrong that contrary to previous flow of raw drains which were running towards the larger drains running parallel to Highway 334D the Gram Pradhan started construction of drains extended upto the Gata No. 38. In fact natural flow of water is already towards the Gata No. 38 and Gata No. 38 is at lower level than the level of houses.

16. It is submitted that the Gram Pradhan had no personal interest in construction of pond over the land of Gata No. 38 and the decision by LMC has been taken in the interest of public at large. There was no personal grudge of the Gram Pradhan against the Applicant.

17. It is submitted that the Applicant wants to take benefit of disability of her children and playing emotional card with the state authorities for her personal illegal benefits. In the same manner, she has approached this Hon'ble Tribunal with ill motives. In the garb of such false litigation, she wants to encroach the said government land of Gata no. 38. Otherwise, there is no illegality in making or construction of pond in the said government land.

(9)

18. At the outset, it is submitted that each and every averment/s made by the Applicant in her OA is denied completely unless and until the same is specifically admitted by the answering Respondent.

19. That the answering Respondent respectfully submits that he craves leave to submit such other documents or to make such further submissions as may be required in the course of the present proceedings/evidence and further reserves it right to file other proceedings against the Applicant.

REPLY ON MERITS:

1. That para No. 1 & 2 of the OA needs no reply from the side of Respondent No 1.

2. That the contents of Para No. 3 to 42 are false and wrong, hence completely denied. The contents of Preliminary Submissions & Objections is being reiterated herein and it is not repeated for the sake of brevity, same may be read in reply to the contents of concerned para.

3. That in reply to Last Para in which prayers are made by the Applicant, it is submitted that the Applicant is not entitled

(10)

to any relief or any direction against the Answering Respondent No. 1. Leave in this context is craved to refer to the preliminary submissions above which are not being repeated herein for the sake of brevity. The alleged reliefs of the Applicant is devoid of any merit and are liable to be rejected and dismissed by this Hon'ble Court.

PRAYER

In view of the abovementioned facts and circumstances, it is humbly prayed to this Hon'ble Court that the Applicant is not entitled to get any relief or any direction against the Defendants, it is further prayed that the alleged reliefs sought by the Applicant are devoid of merit and are liable to be rejected and dismissed by this Hon'ble Tribunal, therefore the present OA filed by the Applicant be dismissed with exemplary costs against the Applicant and in favour of the Defendant; and pass such other orders which are deemed fit and proper in the present case.

Delhi
Date: 19/03/24

RESPONDENT NO.1

Through

DEVESH KUMAR MALAN
Advocate
Chamber No. 225, Addl. Building,

(11)

D- Block, Supreme Court
New Delhi-110001
Mob. No. 9758321008
Email : lawintotollp@gmail.com

VERIFICATION:

Verified at New Delhi on this 19th day of March, 2024 that the content of above Written Statement from para 1 to 17 of Preliminary Objections & submissions, from para 1 to 3 of reply on merits are true and correct to my knowledge, belief and as per legal advice. No part of it is false and nothing material has been concealed therefrom.

DEFENDANT

(12)

BEFORE THE NATIONAL GREEN TRIBUNAL (PRINCIPAL BENCH) NEW DELHI

ORIGINAL APPLICATION NO. 745 OF 2023

IN THE MATTER OF:

Smt. Mamta Sharma ...Applicant

Versus

Gram Panchayat Arrana & Ors. ...Respondents

AFFIDAVIT

I, Dambar Singh, aged about 55 years Gram Pradhan of Gram Panchayat – Village Arrana, Tehsil- Khair, District- Aligarh (U.P.)-202138 do hereby solemnly affirm and declare as under:

1. That I am the Respondent No. 1 in the above OA and being the Gram Pradhan representing the Gram Panchayat – Village Arrana, and as such I am competent to swear this affidavit.

2. That the accompanying Written Statement has been drafted under my instructions. For the sake of brevity, the contents of WS are not being reproduced hereunder in this affidavit. However, the contents of the WS may kindly be read as part and parcel of this affidavit.

The Seal of Oath Commissioner Sl. No. 132/2022 Rakesh Kumar Patiala House Courts New Delhi 25/8/2024

8/2/24

3. That I have read and understood the contents of the WS and state that the averments of facts made therein are true and correct to the best of my knowledge and the same has been understood by me in vernacular language and information derived from the records of the case and those of submissions

13

in law are true and correct as per the legal advice received and believed by me.

4. That the averments of facts stated herein above are true to the best of my knowledge and no part of it is false and nothing material has been concealed therefrom.

DEPONENT

I identified the deponent who has signed in my presence.

VERIFICATION: 19 MAR 2024

Verified at New Delhi on this ___ day of ____ 2024 that the contents of para numbers 1 to 4 of this affidavit are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

DEPONENT

The Seal of Oath Commissioner
SL. No. 132/2022
Rakesh Kumar
App. By :- Delhi High Court
Period 26/04/2024
25/04/2024
Patiala House Courts, New Delhi

CERTIFIED THAT THE DEPONENT
Shri/Smt./Km. Dambar Singh
S/o, W/o, D/o .....
R/o ..... Village Dosara, Aligarh
Identified by Shri Devesh Yadav
has solemnly affirmed before me at Delhi
on 19 MAR 2024 that the contents of which have been read & explained to him are true and correct to his knowledge.

Oath Commissioner
New Delhi

19 MAR 2024.

Annexure- R/1

कार्यालय उप जिलाधिकारी खैर, अलीगढ़।

पत्रांक– 972 /एस0टी0 दिनांक– 18 अप्रैल 2022

जिलाधिकारी
अलीगढ़।

महोदया,

कृपया ग्राम प्रधान अर्राना परगना व तहसील खैर जिला अलीगढ़ द्वारा आपको सम्बोधित दिया गया प्रार्थना पत्र, जिसमें उल्लिखित किया गया है कि निरीह जनता का आर्थिक व मानसिक शोषण करने वाली चालबाज फरेबी महिला की झूठी व मनगढन्त शिकायत पर शासन–प्रशासन को करोडों रूपये की होने वाली हानि से बचाने हेतु गन्दे पानी की नाली जो जनता की इच्छानुसार गॉव के बसने के समय से संचालित है को पूरा कराने के सम्बन्ध में है, का संदर्भ करने का कष्ट करें।

उपरोक्त के सम्बन्ध में तहसीलदार खैर से जांच करायी गयी। तहसीलदार खैर द्वारा अपनी जांच आख्या दिनांक 18–04–2022 में उल्लिखित किया गया है कि " मौजा अर्राना परगना व तहसील खैर जिला अलीगढ़ में वर्तमान में कोई जल भराव की समस्या नहीं है। ममता शर्मा ने अपना मकान लगभग 4 वर्ष पूर्व जमीन खरीदकर अपनी जमीन में बनाया है। ग्रामवासियों से पूछताछ करने पर उन्होंने बताया कि बहुत समय से 10–12 घरों का पानी गाटा संख्या–38 जो खतौनी में पीली मिट्टी दर्ज कागजात है। उसमें जाता रहा है। क्योंकि गाटा संख्या–38 में जो मकान बने है, उनसे नीचे स्थान पर है। अगर पानी को सड़क की तरफ किया जाय तो नाली निकालने में बहुत व्यय होगा क्योंकि 2–3 फुट नीची नाली की खुदाई करनी पड़ेगी। तत्कालिक कोई समस्या नहीं है।"

तहसीलदार खैर की जांच आख्यानुसार प्रकरण निक्षेपित किये जाने योग्य है।

उप जिलाधिकारी खैर
अलीगढ़।

154

Annexure-R/2 (Colly) 111 (15) C

...संलग्न पत्र सं 041/ग्रा0वि0 शाम0 प्रेक्षे/2022-23 दिनांक 25-06-2022 द्वारा श्री0 श्रीशंकुमार मोहन सासद जी महोदय पर पारित आदेश के अनुपालन में प्रतिवेदन निम्नवत प्रस्तुत है।

प्रति प्रबन्धन समिति अरनाय परगना व तहसील और जिला औरंगाबाद के दिनांक 28-4-2022 को एक तालाब पर्यटन विकास/उत्थान के तहत अंकित है। उसके हेक्टेयर मात्र 0.115 है में तालाब खोदने का प्रस्ताव पारित किया गया है। यदि ग्रामसभा 38 में तालाब खुद जोगेश्वर तो ग्राम स्तर का रोजगार और लोगों के स्वैच्छिक कार्य से भी कुछ हो जायेगा। अतः ग्रामसभा 38 के ग्रामवासियों ने लकड़ी पुलिया खिरोया रखवार उच्चाई वाला तालाब है

उक्त ग्रामसभा 38 कि रकबा 0.115 है में तालाब खोदने की स्वीकृति 1936 प्रदान किये जाने हेतु आवश्यक सेवा में प्रेषित है।

धन्यवाद

प्रवीन कुमार
मेखपाल

मेहोदय के सम्मुख प्रस्तुत

B.D.O.

397

B.D.O सैर

सहायक
खण्ड विकास अधिकारी
सैर (औरंगाबाद)

2096

सचिव + सेक्टर एसपी + SI (RED)

निगरानी, आवश्यक कार्रवाई

7/7

10/07/22

(13)

मुनादी

सब लोग अर्थात परगना व हदबस्त और जिला अलीगढ़ की आम जनता को सूचित किया जाता है कि दिनांक 28-4-2022 को एक अत्यावश्यक बैठक पंचायतघर अर्थात घर नम्बर छोटा 12 बजे आयोजित की जायेगी। सभी सदस्यों के आवश्यक उपस्थित होने हित दिनांक, समय, स्थान पर उपस्थित होकर सहयोग करें अन्यथा कार्यवाही की जाये।

25-4-22 कुमार
प्रवीन लेखपाल

ग्राम पंचायत अर्थना
प्रधान
हम्बरसिंह
जि० अ० अं० (अलीगढ़)

मुनादी कर्ता के हस्ताक्षर/टिप्पण

अं० सि० लालती देवी
मुनादी कर्ता

रोहित कुमार
नरेन्द्र कुमार
संजय कुमार
विनय कुमार
अमन यादव
प्रवीन कुमार
प्रमोद कुमार
यूसमन
पवन कुमार
मोहित कुमार - 7505595825
सोनू चौधरी - 9675782106
रविनाथ
पन्नालाल
नरेन्द्र सिंह
प्रताप सिंह
[redacted] राम सिंह
हरीश कुमार 9759198801
छाया कुमारी
गीता कुमारी

(7)

[redacted]
भुवनेश कुमार पटेल
राहुल
F० [redacted] मायादेवी

ओमी

सुनील कुमार
ओम प्रकाश
आरती कु०
Pinku Singh
Bal Kishan
उदीप कुमार
कुमार
फकीर चन्द मौर्य
सलमान सिद्दि
कालीचरन
गिरजा
उदीप कुमार
तेजवीर
निशान्त कुमार 6396765440
निहाल सिंह
किशन कुमार
राजकुमार

1=a

(18)

सेजेरा

भूमि प्रबन्धक समिति अरोना परगना व तहसील और जिला बालोतरा की एक आवश्यक बैठक अध्यक्ष श्री डम्बरसिंह की अध्यक्षता में पंचायतघर अरोना पर समय दोपहर 12 बजे दिनांक 28-4-2022 को आयोजित की जायेगी जिसके गाय सम्बन्धी 38 रुपया 0.123 है पीलीपिट्टी के तालाब हेतु उपलब्ध पानी किये जायेगा।

आप सभी सदस्यों से अनुरोध है कि नियत दिनांक समय व स्थान पर उपस्थित होकर बैठक की कार्यवाही को पूर्ण करावें।

21-4-22

ग्राम पंचायत अरोना
प्रधान
डम्बरसिंह

नाम सदस्य — हि का/हस्ताक्षर

1- श्री डम्बर सिंह अध्यक्ष — डम्बरसिंह
2- श्रीमती सुगिरा देवी — कि० सुगिरा देवी
3- श्री राजकुमार — राजकुमार
4- [redacted] कु० रजनी — कु० रजनी
5- श्री अशोक कुमार
6- श्री देवदत्त — देवदत्त सिंह
7- श्री देवदत्त सिंह — देवदत्त सिंह
8- श्री विजयपाल — विजयपालसिंह
9- श्री अमीचन्द
10- कु० पूजा — कु० पूजा
11- श्री जगदीश
12- [illegible]

(19)

2

उपस्थिति सदस्यों के नाम	की गई कार्यवाही	उपस्थित सदस्यों के हस्ताक्षर
1	2	3
1-श्री ज्वालादत्त अध्यक्ष	आज दिनांक 28 फरवरी 22 को ग्राम सभा रहेड़ा कलां के अनुसार अध्यक्ष महोदय की अध्यक्षता में आयोजित की गई। पहली कार्यवाही कोरम न होने के कारण अगले की कार्यवाही की गई। सर्वप्रथम ग्राम सभा सदस्य श्री विजयपाल ने जानकारी दी कि हमारे गांव में लगभग 38 एकड़ पीली मिट्टी के पास से हमें जानकारी है उसमें अधिक गांव अजाकी जो अनुसूचित जाति के व्यक्तियों का पानी जहाँ रहता है और इसमें जलग्रहण की कोई व्यवस्था नहीं होने से आजकल सभी के घरों में पानी भरे हैं और पीली मिट्टी की कोई आवश्यकता नहीं है अब उसमें तालाब खुद जाए तो हमारे गांव के बारह महिने पूरा भी फसल और सब अजाकी जो अहाजाति की रहती है उनका पानी की समस्या रहेगा। श्री विजयपाल सदस्य के सुझाव को श्री देवदत्त ने समर्थन किया और सर्वसम्मति से ग्राम सभा 38 पीली मिट्टी के पास में तालाब खुदवाने का प्रस्ताव पारित किया।	1- ज्वालादत्त 2- राजकुमार 3- श्रीमती सुविता देवी 4- श्री विजयपाल 5- श्री देवदत्त 6- कु० रजनी 7- कु० पूजा 8- श्री देवदत्त शर्मा 9- श्री [illegible]

(20)

3

1	2	3
	श्री रघुनाथ सिंह श्री देवदत्त सदस्य के प्रस्ताव का सभी उपस्थित सदस्यों व आम जनता ने समर्थन किया और सभी ने कहा कि आज इस आय संसाधन से तालाब बन जाता है तो पंडोही वासियों को उस पर रोजगार करने की सुविधा होगी, श्री देवदत्त सदस्य के प्रस्ताव को सभी उपस्थित सदस्य और आम जनता ने सराहा और बैठक की कार्यवाही शान्तिपूर्वक देख से समाप्त की गई। अब सभी सदस्यों और उपस्थित आम जनता ने बहुत विचार विमर्श के बाद प्रस्ताव पास किया कि आबादी 38 में स्थित है तालाब खुद जाय में बहुत ही दिक्कत होती, बैठक में सभी ने बारीक दृष्टि से समर्थन किया और बैठक की कार्यवाही शान्तिपूर्वक देख से समाप्त की गई।	

ग्राम पंचायत अरोरा
प्रधान
इन्दरसिंह
जि० अ० और (अलीगढ़)

28/11/22
प्रधान
ग्राम पंचायत अरोरा

TC
4

...ार गौतम
...लोकसभा),
...अन्न और खाद्य प्रसंस्करण उद्योग संबंधी स्थायी समिति
...रेलवे समिति
...अतिरिक्त कृषि व किसान कल्याण ...

सत्यमेव जयते

...ए, विंडसर प्लेस, अशोका रोड, नई दिल्ली-110001
फोन: 011-23356404
कार्यालय: 204, वैष्णो टॉवर, विद्यानगर,
रामघाट रोड, अलीगढ़, उ.प्र.
मो.: 9457762404, फोन: 0571-2742425
ईमेल: satishgautambjp@gmail.com

(21)

उपजिलाधिकारी को इत्तला 3

पत्र सं0 041/एस0डी0एम0 – खैर/2022–23

उप जिलाधिकारी
खैर, (अलीगढ़)

दिनाँक 25/06/2022

4936

आपके संज्ञान में अर्राना वि0खं0 खैर अलीगढ़ की भूमि प्रबन्धन समिति द्वारा एक आवश्यक बैठक ग्राम प्रधान डम्बर सिंह की अध्यक्षता में ग्राम सभा की जमीन पर एक तालाब का निर्माण कार्य कराये जाने का प्रस्ताव पारित किया गया है जिससे बरसात का पानी एवं घरों का पानी उस तालाब में जाऐ जिससे जल स्तर बना रहे उक्त भूमि पर अवैध कब्जा कर रखा है।

अतः आप द्वारा उपरोक्त गांम पंचायत अर्राना में ग्राम सभा की भूमि से अवैध कब्जा हटवाकर तालाब का सौन्दर्यीकरण कराये जाने का कष्ट करें कृत कार्यवाही से मेरे कार्यालय को अवगत कराऐं।

1917

सधन्यवाद।

भवदीय

सतीश कुमार गौतम
सांसद (अलीगढ़)

ग्रा० पंचायत अमरोहा 34 जिला

Annexure-R/4

ग्रा० समाज की ओर से

अनूप प्रधान

राज्यमंत्री

उत्तर प्रदेश,

मैं निवेदन करता हूँ कि मेरे पालतू कुत्ते को चोरी कर कर कब्जा मुक्त कराये

डब्बरसिंह प्रधान

V-7409151422

अमरोहा देहात

अमरोहा

31/07/2022

Annexure-R/5 (23)

दिनांक: 15.07.2022

सेवा में,

जिला पंचायत अधिकारी

अलीगढ़, उत्तर प्रदेश

3547
16/07/22

विषय: ग्राम अर्राना मे दबंग ग्राम प्रधान द्वारा हमारे घर के सामने व गली मे मल मूत्र युक्त पानी इकट्ठा करना – आपके द्वारा कथनानुसार ब्लॉक अधिकारियो के द्वारा लिए गए लेवेल ।

महोदय,

यह हमारे पत्र दिनांक 09 .07.2022 , जो कि आपके कार्यालय मे दिनांक 14.07.2022 को दिया गया था , के सम्बंध मे है। इसी दिन मैं उपरोक्त संदर्भ में , आपसे मिली थी तथा आपने नाली के लेवेल निकालने के लिए निर्देशित किया था । उसी दिन , हमारे एवं ब्लॉक अधिकारियों के द्वारा लिए गए नाली , सड़क एवं राजमार्ग के साथ वाली नाली के लेवेल इस पत्र के साथ संलग्न हैं

तेरह

Rao do rao ao अलीगढ़ 18/07/22

इन लेवेल के अवलोकन से निम्न निष्कर्ष बिलकुल साफ है कि :

1) राजकीय राजमार्ग के साथ की नाली का लेवेल गली के निम्नतम पॉइंट से 300 मिलिमीटर यानि एक फुट से भी ज्यादा नीचे है। इस से यह साफ है कि नाली का जो निर्णय ब्लॉक अधिकारियों के द्वारा राज मार्ग कि तरफ ढलान का लिया गया था , बिलकुल सही एवं यथोचित था ।
2) यदि पॉइंट संख्या -1 , के अनुसार नाली बनाई जाती तो यह 200 मीटर मे से 120 मीटर नाली, रोड के लेवेल मे "L" आकार मे होती एवं इसमे नगण्य व्यय होता । गाँव की सभी अन्य नलिया "L" आकार मे ही है। हमने इसी गाँव की ही नहीं बल्कि आस पास के सभी गाँव की नालियाँ देखी हैं सभी नलिया "L" आकार मे हैं ।
3) गाँव प्रधान ने हमे परेशान करने के लिए , पूरी गली के सीवर एवं मल मूत्र का पानी हमारे सामने एक छोटे सी जगह मे डालने के लिए , "U" आकार की नाली बनयी है । जो कि सभी मानको से अनुचित , ब्लॉकअधिकारियों के द्वारा दिये गए निर्देशों के उलट है। इसमे शाषकीय धन का दुरूपयोग , अपनी हठधर्मिता , उनके घर के सामने से नाली से पानी न जाय एवं अन्य नाजायज कारणो के लिए किया गया है । जो कि सर्वथा अनुचित एवं जांच का विषय है ।
4) ग्राम प्रधान की दबंगता इसी से देखी जा सकती है कि उनके घर के सामने , बाए तरफ का पानी बाए तरफ , दाहिने तरफ का पानी दाहिने तरफ जाता है , उनके घर के सामने से नाली मे किसी का पानी नहीं जाता है।
5) पहले भी ब्लॉक विकास अधिकारी एवं अन्य अधिकारियो ने साइट का सर्वेक्षण किया गया था , नाली का पानी राज मार्ग के साथ लाने की रिपोर्ट दी थी तथा गाँव प्रधान से उसी प्रकार से नाली बनाने का अनुरोध किया । प्रधान ने अपनी दबंगता उनको भी दिखाई तथा उनकी बात मानने से इंकार कर दिया । इसके लिए उनको तत्कालीन जिलाधीश द्वारा नोटिस दिया गया ।

DPRO Aligarh
कृपया सुनिश्चित करें कि अतिक्रमण हो!
रास्ते निकाली हुई
अपेक्षित कराये

16/07/22

15/7

(24)

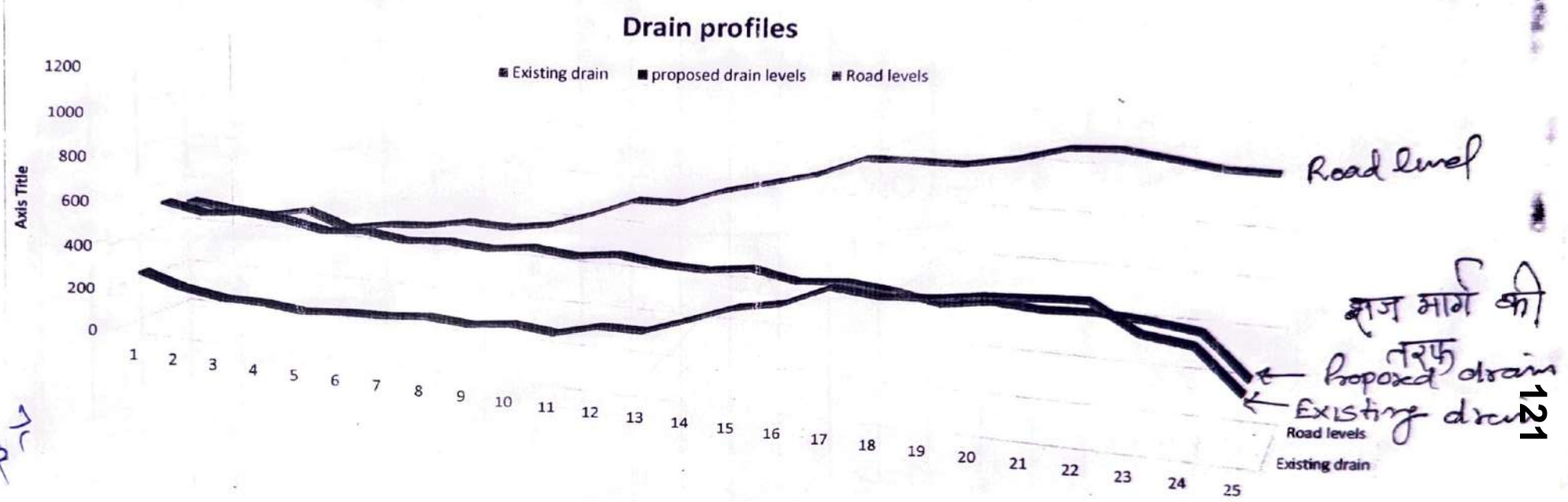
6) तब ग्राम प्रधान द्वारा नाली अधिकारियों के अनुसार बनाने के लिए स्वीकार किया तथा नाली को उधेड़ कर नाली बनाई लेकिन उसका ढलान धोखे से हमारे तरफ कर दिया।

अंत मे एक बार फिर आपसे निवेदन करना चाहती हूँ कि इस नाली के पानी को सड़क की तरफ लाकर उसका विसर्जन आवासीय क्षेत्र से दूर किया जाये और मुझे व मेरे दिव्यांग बच्चो को जीवन जीने दिया जाये। इसकी जांच एक उच्च अधिकारी एवं निष्पक्ष तकनीकी अधिकारी या अलीगढ़ मुस्लिम विश्व विद्यालय के सिविल प्रोफेसर से कराने के बाद, दोषियो के खिलाफ उचित कार्यवाही कि जाए। आपकी अति कृपा होगी।

प्रार्थीया
mSharma
ममता शर्मा
वैदिक उपवन
ग्राम व पोस्ट - अर्राना
तहसील- खैर
जिला : अलीगढ
फ़ोन - 9910991389

प्रति : मंडलायुक्त, अलीगढ़

TC +



	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25
Existing drain	273.7	215	185	185	165	182.5	190	207.1	195.75	219.4	201.85	252.64	255.1	325.1	400.5	437.8	530.5	510.1	522.8	551.45	562	572	458.1	433.1	268
proposed drain levels	548.7	515	535	525	495	512.5	490	507.1	495.75	519.4	501.85	527.64	505.1	500.1	525.5	487.8	505.5	485.1	447.8	476.45	462	472	458.1	433.1	268
Road levels	515	495	485	525	465	500	515	550	545	575	640	720	725	795	845	895	975	980	980	1015	1070	1080	1055	1030	1030

mSharma

(26)

(27)

-125	-120	-110	-100	-120	-150	-140	
-170	-130	-120	-145	-155	-130	-125	-115
17.5"	18.5"	18"	18.25"	20"	20"	23.5"	30"

mSharma

Annexure-R/6

(29)

सेवा में: जिला पंचायत राज अधिकारी मधेपुरा
निर्माण भवन (अलीगढ़)

मधेपुरा, संलग्न पत्र का अवलोकन करने का कष्ट करें जिसमें ममता शर्मा नि०- अरनिया, वि०खं०- खैट ने अपने घर के सामने जल- भराव व नाली निर्माण से सम्बंधित शिकायत की है। उक्त के सम्बंध में अवगत कराना है कि नली की भौगोलिक स्थिति का ढलान ग्राम समाज की खाली पड़ी भूमि की तरफ होने के कारण नाली के पानी के निकास हेतु नाली का ढलान ग्राम समाज की खाली पड़ी भूमि की तरफ किया गया है। जल भराव की समस्या के निस्तारण हेतु राजस्व विभाग द्वारा खाली पड़ी जमीन का तालाब निर्माण के लिए LMC के प्रस्ताव के आधार पर उपजिलाधिकारी मधेपुरा खैट के आदेशानुसार मनरेगा द्वारा तालाब खुदवाकर जल भराव का निस्तारण तालाब में कर दिया गया है। अतः अब वर्तमान में ममता शर्मा जी के मकान के सामने कोई जल भराव नहीं है। आपका निस्तारण हेतु आपकी सेवा में साद्र प्रेषित है।

20/08/22

पंचायत सचिव
अरनिया

सेवामें

श्रीमान जिला पंचायतराज अधिकारी
जनपद — झालावाड़

(29)

महोदय,

श्रीमती मयंक शर्मा निवासी विलय - खैरी के द्वारा प्रस्तुत परिवेदन के सम्बन्ध में अवगत कराना है कि श्रीमती मयंक शर्मा के घर लगभग 1500 फीट दूर उत्तर दिशा की ओर गांव के 38 में स्थित तालाब में गांव की पक्की आबादी के घरों का पानी पक्की नाली से इस तालाब में आता है। पक्की के घरों का पानी साफ होकर जाये इस हेतु ग्राम पंचायत के द्वारा तालाब पर फिल्टर चेम्बर का निर्माण कराया गया है। जिससे गंदे का गंदा पानी फिल्टर होकर जाता है तथा ग्राम पंचायत द्वारा तालाब में क्लोरीन पाउडर तथा सफाई कार्य समय - समय पर कराया जाता है श्रीमती मयंक शर्मा का गंदगी एवं मच्छर पैदा होने का कथन असत्य है। रिपोर्ट महोदय की सेवा में सादर प्रेषित है।

भवदीय

विनोद कुमार शर्मा
ग्रा.पं.अ.
भरनी / खैरी

Annexure-R/7 (30)

प्रेषक,

जिला पंचायत राज अधिकारी,
अलीगढ।

सेवा में,

जिलाधिकारी,
अलीगढ़।

पत्रांक2967/R/7/पं0/लेखा0/2022–23 दिनांक 23/08/2022

विषयः– **ग्राम अर्राना में दबंग ग्राम प्रधान द्वारा हमारे घर के सामने व गली में मल मूत्र पानी इक्कठा करना।**

महोदय,

उपरोक्त विषयक श्रीमती ममता शर्मा वेदिक उपवन ग्राम व पोस्ट अर्राना तहसील खैर जिला अलीगढ ने अपने पत्र के द्वारा शिकायत की है कि ग्राम प्रधान ने हमारे घर के सामने व गली में मल मूत्र पानी इक्कठा कर दिया है जिसकी शिकायत महोदय को सम्बोधित की गयी है।

उपरोक्त शिकायत के सन्दर्भ में अवगत कराना है कि सचिव ग्राम पंचायत अर्राना के पत्र दिनांक 20–08–2022 के द्वारा अवगत कराया है कि श्रीमती ममता शर्मा के घर के सामने जल भराव व गली की भौगोलिक स्थिति का ढलान ग्राम समाज की खाली पडी भूमि की तरफ होने के कारण नाली के पानी के निकास हेतु नाली का ढलान ही ग्राम समाज की खाली पडी भूमि की तरफ दिया गया है। जल भराव की समस्या के निस्तारण हेतु राजस्व विभाग द्वारा खाली पडी जमीन का तालब निर्माण के लिए एल0एम0सी0 के प्रस्ताव के आधार पर उपजिलाधिकारी महोदय खैर के आदेशानुसार मनरेगा द्वारा तालाव खुदवाकर जल भराव का निस्तारण तालाव में करा दिया गया है अव वर्तमान में श्रीमती ममता शर्मा जी के मकान के सामने कोई जल भराव की स्थिति नही है।

अतः अनुरोध है कि उपरोक्त शिकायत का निस्तारण कराकर आख्या महोदय की सेवा में सादर प्रेषित है।

भवदीय,

(धनंजय जायसवाल)
जिला पंचायत राज अधिकारी
अलीगढ़।

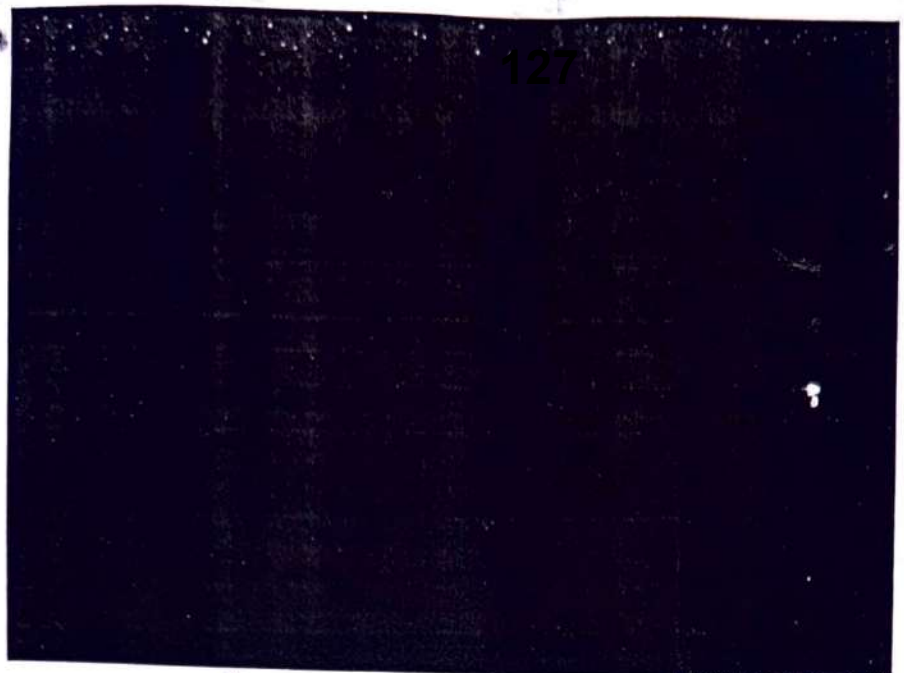
प्रतिलिपि–

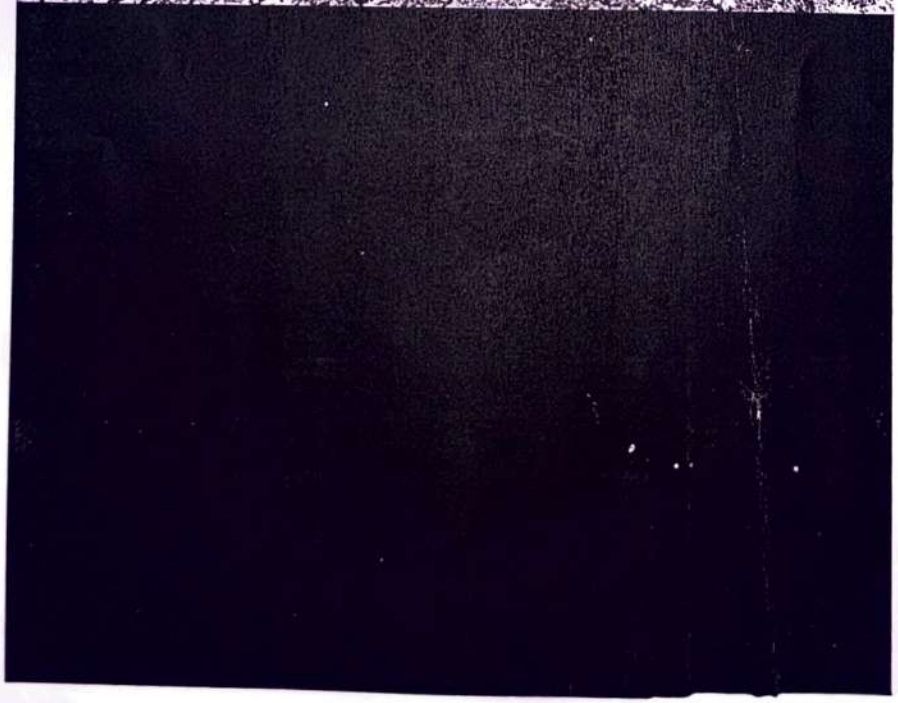
1– मुख्य विकास अधिकारी महोदय की सेवा मे सादर सूचनार्थ प्रेषित।
2– उपजिलाधिकारी महोदय की सेवा में सादर सूचनार्थ प्रेषित।
3– प्रधान/सचिव ग्राम पंचायत अर्राना द्वारा सहायक विकास अधिकारी (पं0) खैर को सूचनार्थ प्रेषित।
4– श्रीमती ममता शर्मा, निवासी ग्राम व पोस्त अर्राना तह0 खैर जिला अलीगढ़।

जिला पंचायत राज अधिकारी
अलीगढ़।

1589

(31)





TC-4

(32)

Arrana Pradhan J...

Forwarded

Forwarded

◆ डीएम वार रूम अलीगढ़ ◆

▼ एसडीएम खैर-समस्या निस्तारण ▼

डीएम अलीगढ़ श्री इन्द्र विक्रम सिंह के निर्देश पर एसडीएम खैर श्री संजय मिश्रा ने अर्राना में जलभराव की समस्या का मौके पर जाकर निस्तारण कराया।

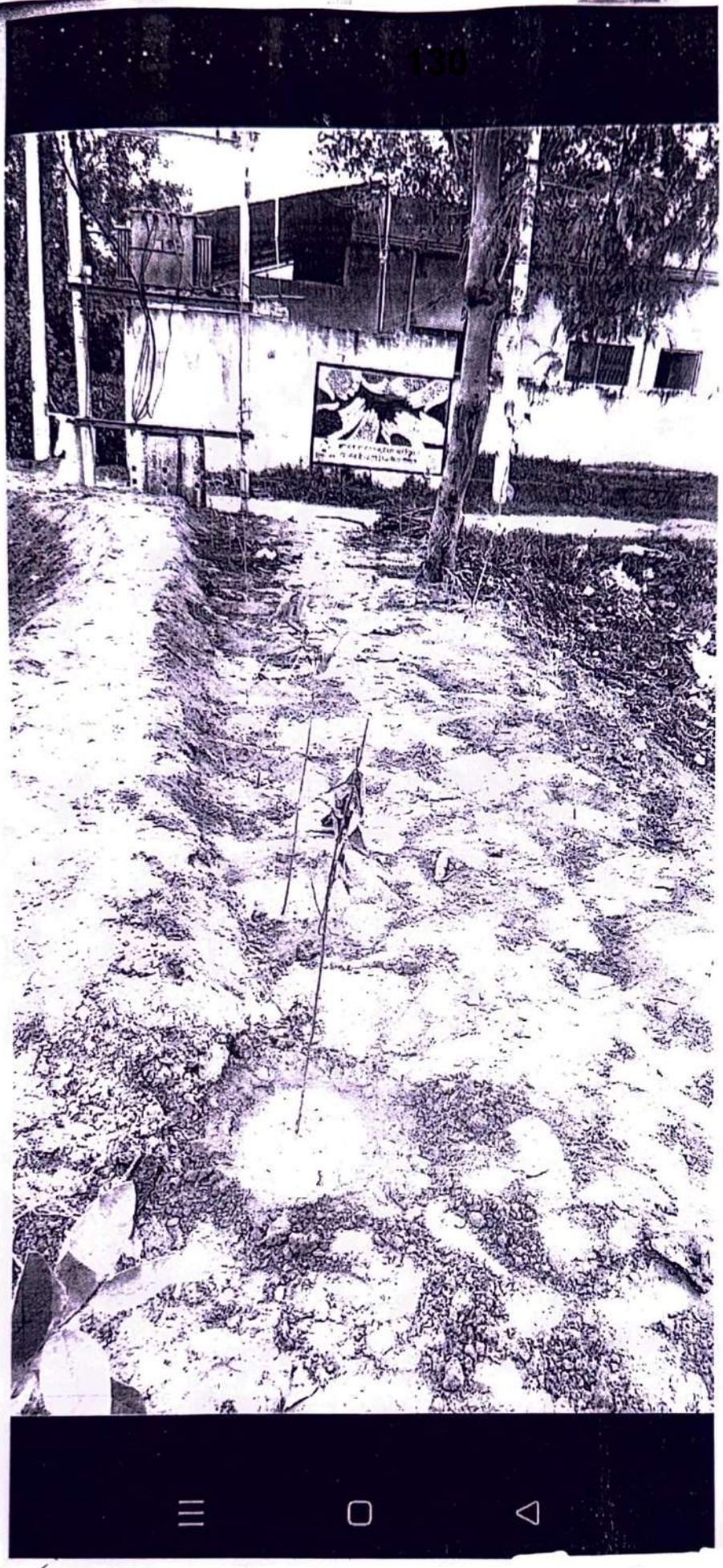
👇 देखिये फ़ोटो 👇 9:38 AM

Message

(33)

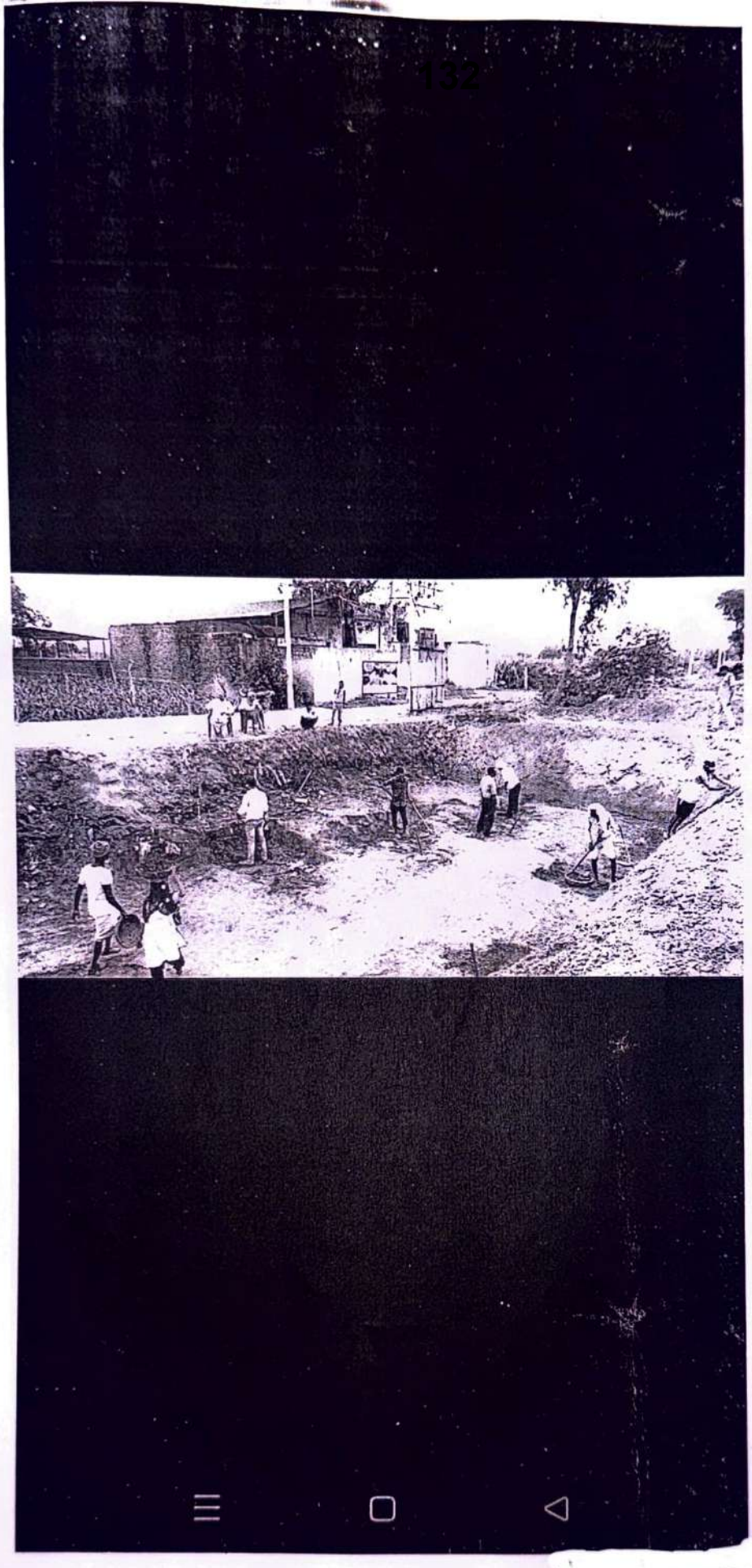
9c
/4

(34)



Tc

(36)

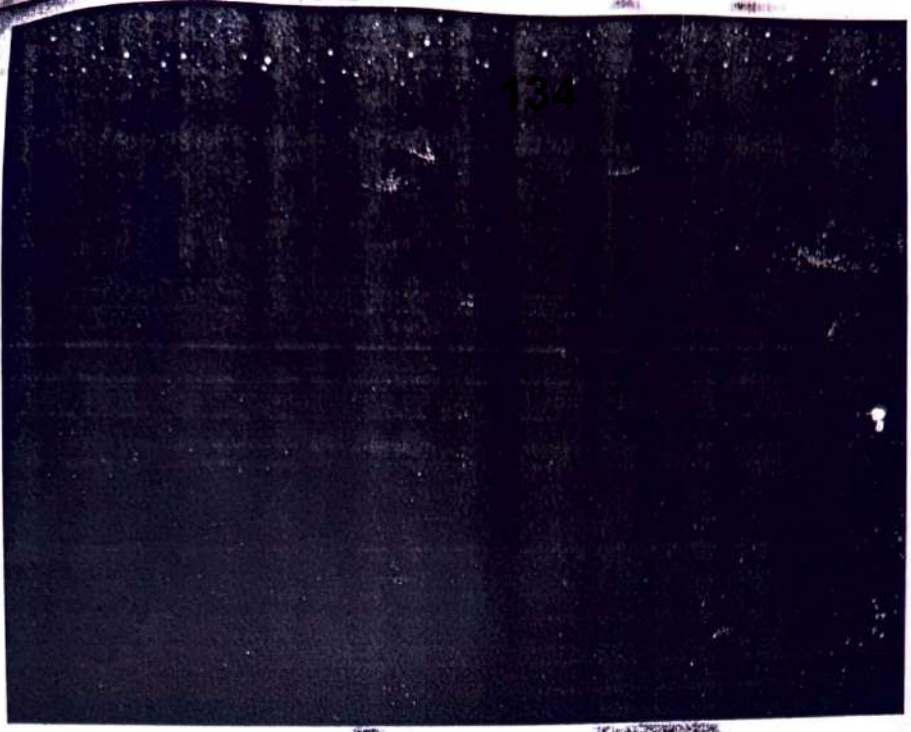


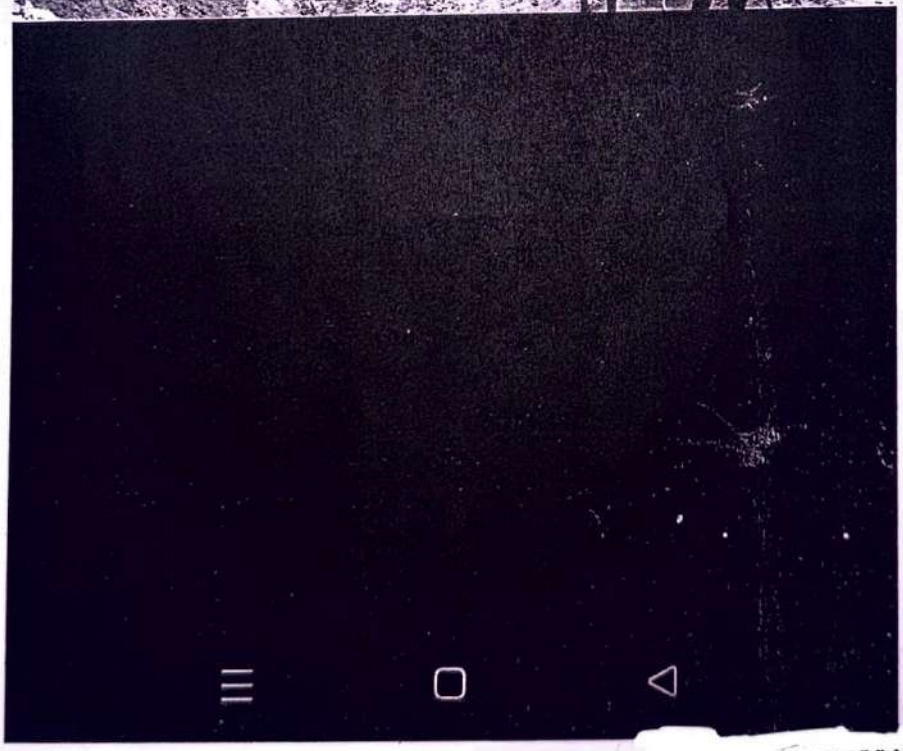
1c
2

(37)

K/4

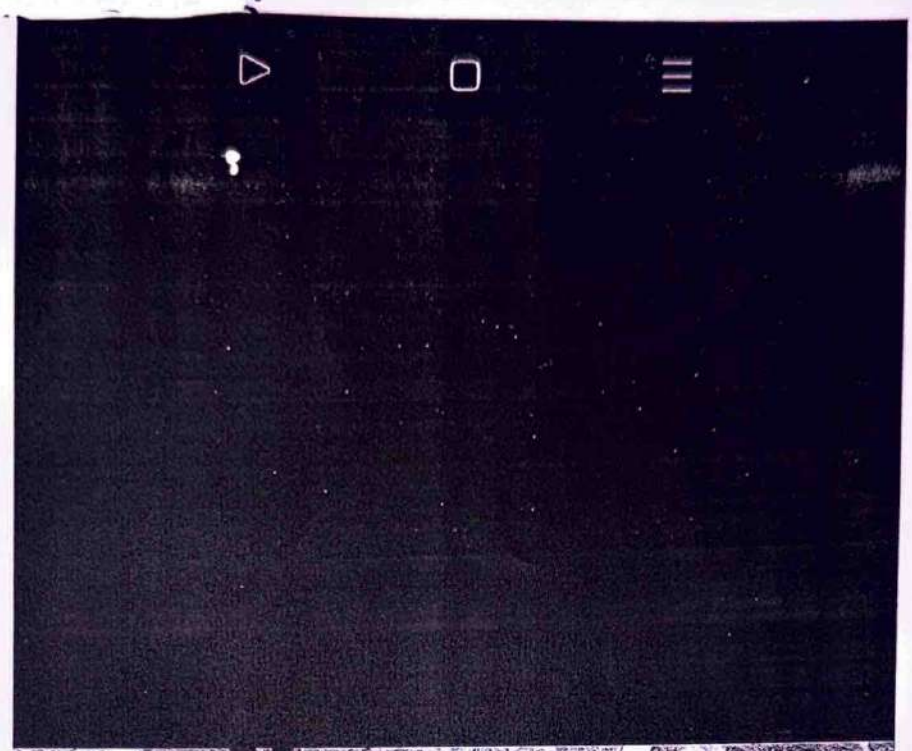
(30)

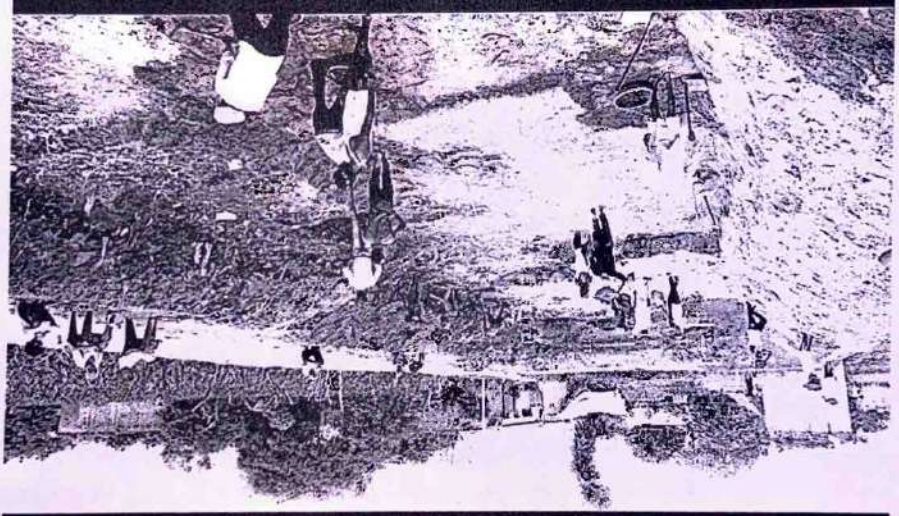


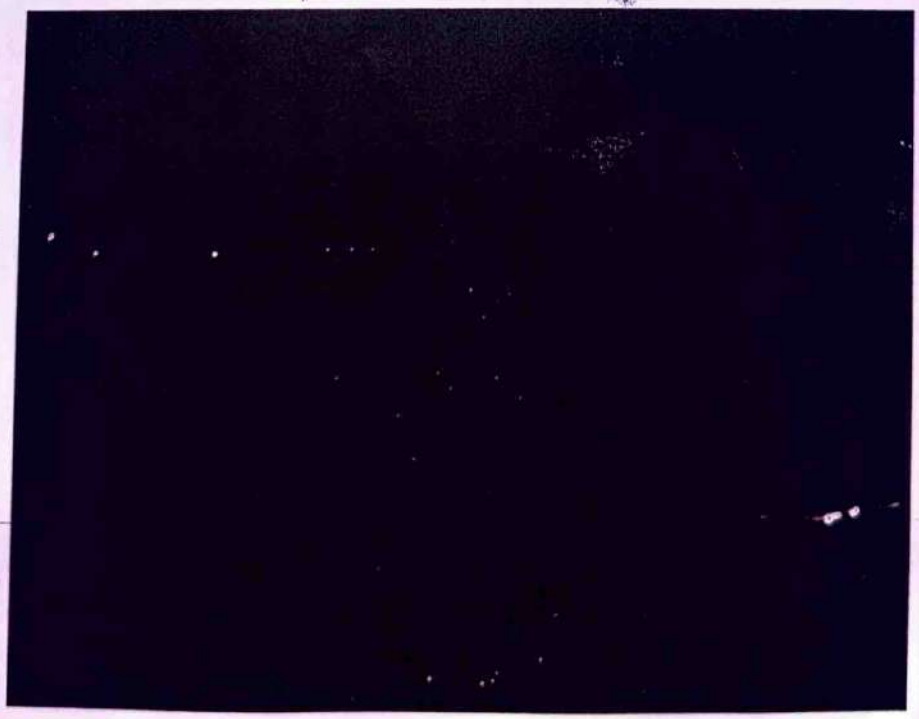


1c/4

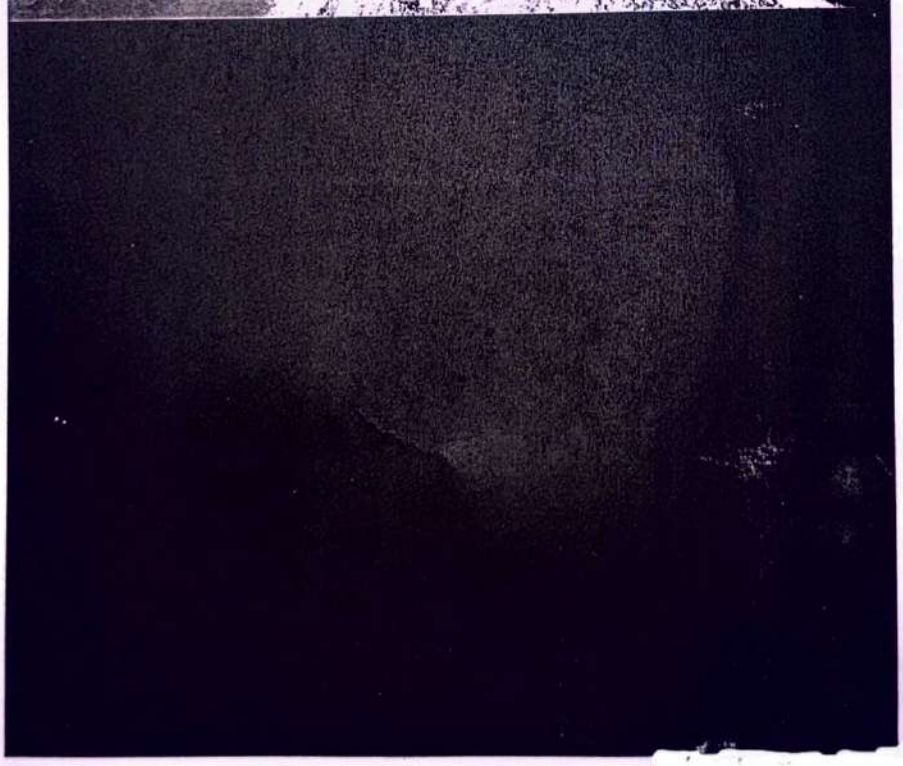
(39)



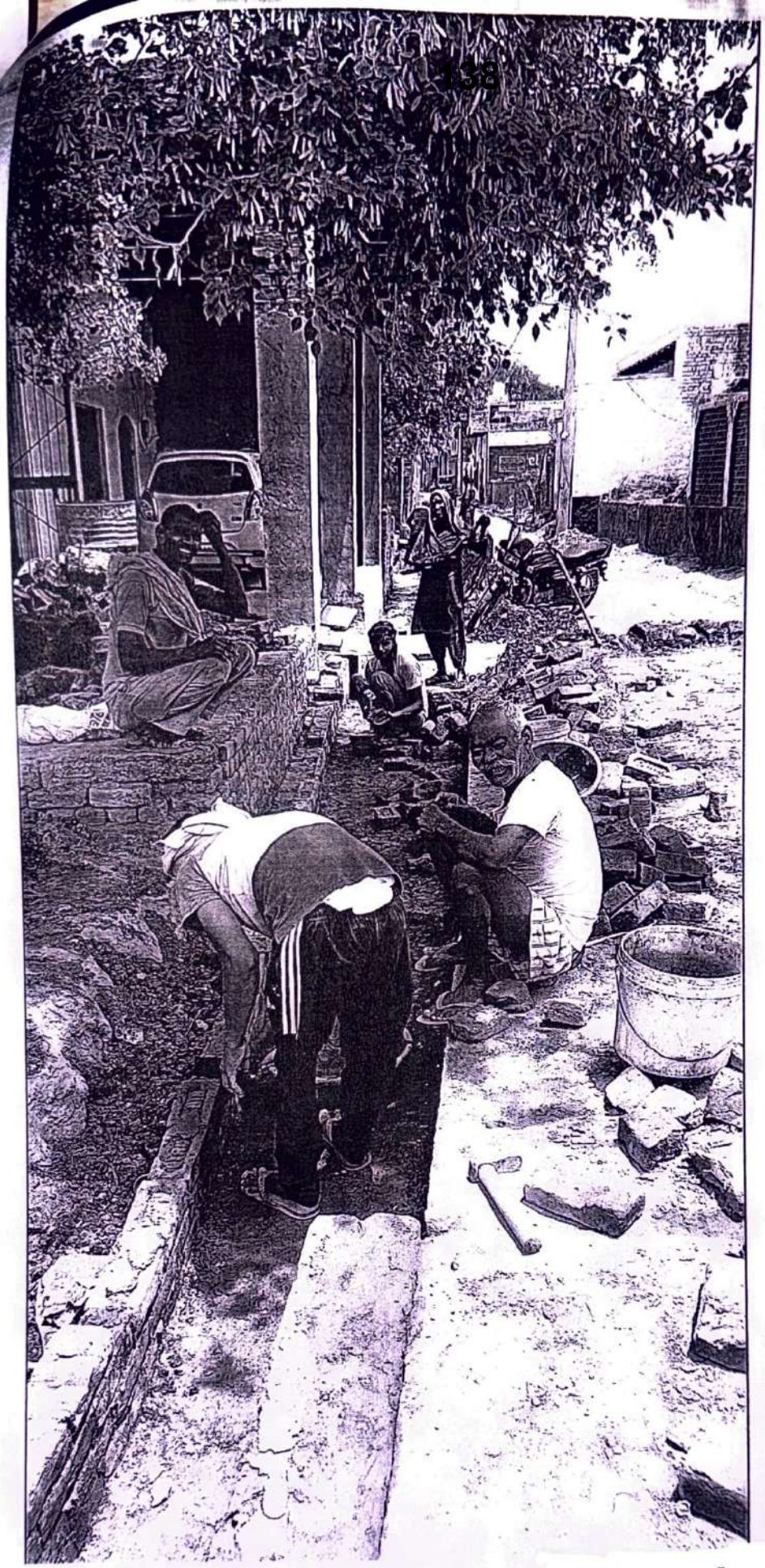




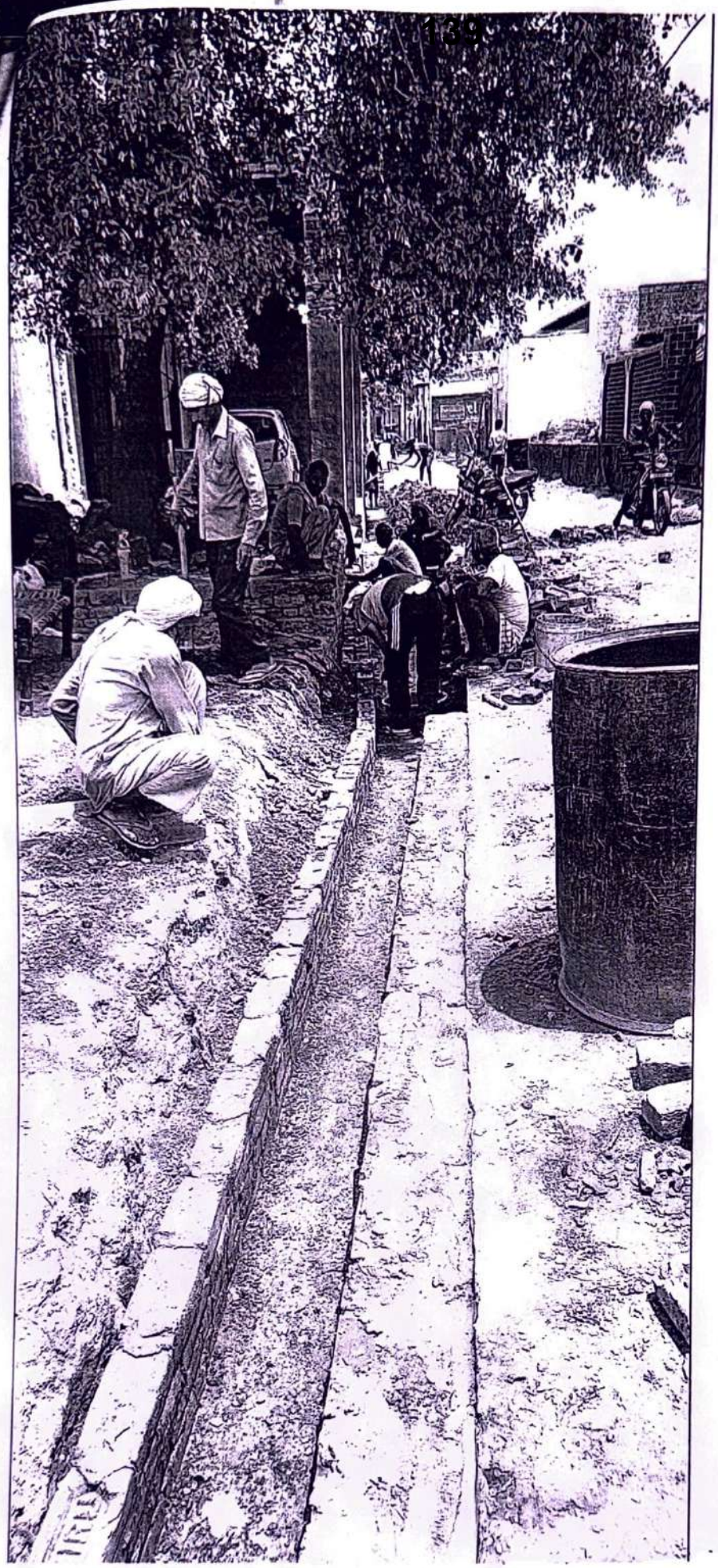
TC

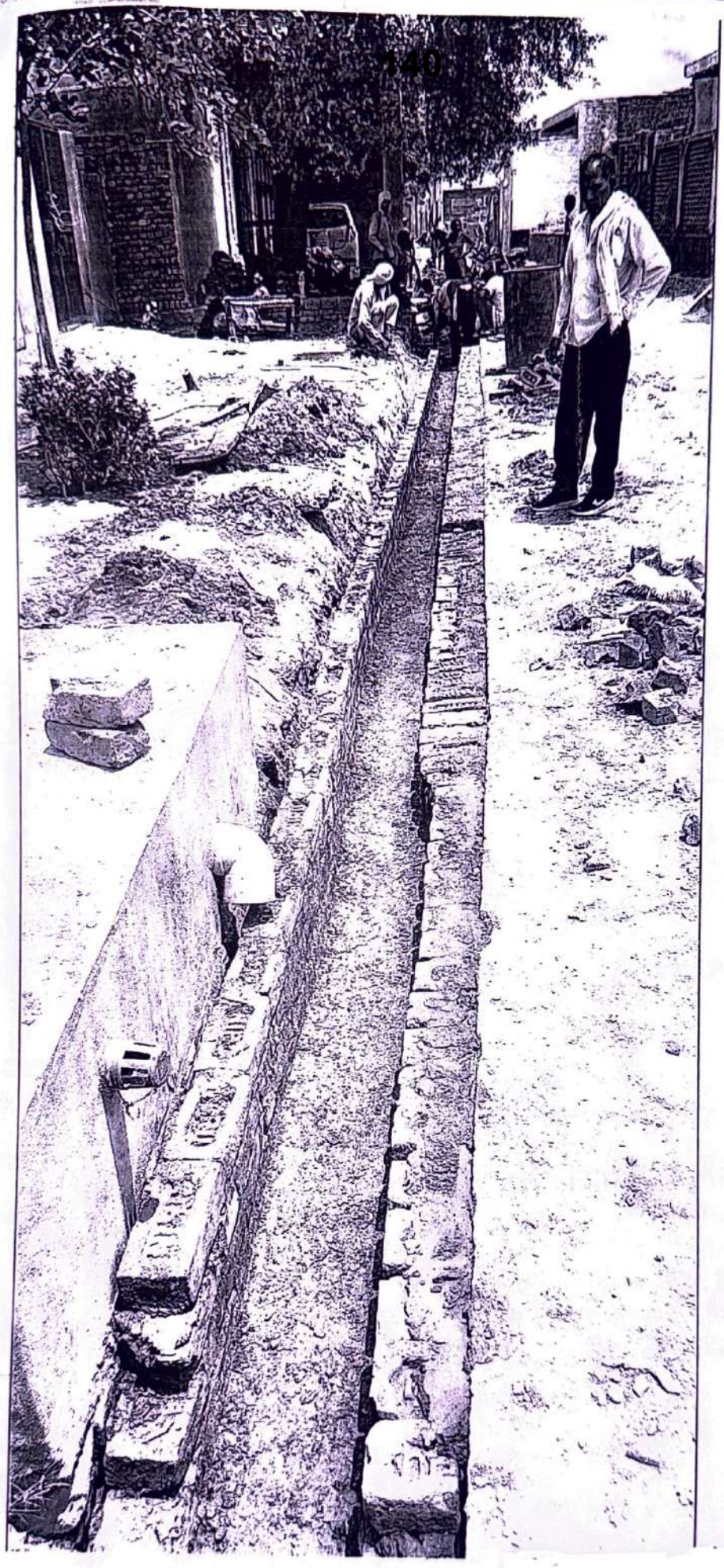


(42)



(43)





IN THE COURT OF HON'BLE PRECIDING OFFICER NGT,,

NEW DELHI

O. A. NO. 745 OF 2023

IN THE MATTER OF:

MAMTA SHARMA ...APPELLANT

VERSUS

GRAM PANCHAYAT ARRANA & ORS ...RESPONDENT

INDEX

S.NO.	PARTICULARS	PAGES
1.	VAKALATNAMA ON BEHALF OF RESPONDENT	1

RESPONDENT

THROUGH COUNSEL:

New Delhi
Dated: 13.02.2024

ROHIT SHARMA

DEVESH KUMAR MALAN
ADVOCATE
ENROL. NO. 2078/2015
OFFICE: CH NO. 225, BLOCK-D,
2ND FLOOR, ADDL. BUILDING,
SUPREME COURT OF INDIA-110001

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI

Original Application No. 745 of 2023

In re:-
MAMTA SHARMA ....APPLICANT

VERSUS

GRAM PANCHAYAT ARRANA & ORS. ...RESPONDENTS

KNOW ALL to whom these present shall come that I/We **Gram Panchayat Village – Arrana, District – Aligarh (U.P.) through Gram Pradhan & Secretary,** the above named Respondent do hereby appoint:

Devesh Kumar Malan, Advocate (D/2078/15)

Mobile No. 9758321008 , Email : lawintotollp@gmail.com
Ch. No. 225. Addl. Building, D- Block. Supreme Court, New Delhi- 110001

(Herein after called the advocate/s) to be my/our Advocate in the above noted case authorizes him:-

1. To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court of fees separately for each Court by me/us.
2. To sign, file, verify and present pleadings, appeals, cross-objections or petiti review revision, withdrawal, compromise or other petitions or affidavits or other be deemed necessary or proper for the prosecution of the said case in all its stages of fees for each stage.
3. To file and take back documents, to admit and/or deny the documents of opposite party.
4. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.
5. To take execution proceedings.
6. To deposit, draw and receive monthly cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.
7. To appoint and instruct any other Legal Practitioner authorising him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.
8. And I/We the undersigned do hereby agree to rectify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and proposes.
9. And I/We undertake that I/We or my/our duly authorised agent would appear in Court on all hearings and will inform the Advocate for appearance when the case is called.
10. And I/We the undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. 11. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain for himself.
11. And I/We the undersigned to hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I//we hereby agree that once fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this....12th.....day of February, 2024

Accepted subject to the terms of the fees.

Advocate

Sohal (D/2078/15)

Client

ग्राम विकास अधिकारी
ग्राम पं०.....
विकास खं० (अलीगढ़)

Client

ग्राम पंचायत अरना
प्रधान
ठाकुर सिंह
वि. खं. खैर (अलीगढ़)